

(ii) to carry out administrative and technical control over the five Export Inspection Agencies set up by the Central Government, one each at Bombay, Calcutta, Cochin, Delhi and Madras; and

(iii) to perform such other functions as may be assigned to it by or under the Act.

2. The Council with its members drawn from the various concerned Departments as well as trade and the Commerce Secretary as its Chairman, keeps the activities of the Council and its Export Inspection Agencies under constant review by holding discussions/meetings periodically.

(c) The number of employees including officers in the Export Inspection Council as on date are:

Group 'A'	..	12
Group 'B'	..	8
Group 'C'	..	27
Group 'D'	..	4
		51

**आल इंडिया फेडरेशन आफ स्टोर कीपर्स
आफ आर्मी आर्डनेन्स कोर की मांगें**

5373. श्री निहाल सिंह : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने आल इंडिया फेडरेशन आफ स्टोर कीपर्स आफ आर्मी आर्डनेन्स कोर की बहुत लम्बे समय से की जा रही मांगों की जांच की है और इस बारे में अन्तिम निर्णय ले लिया है ; और

(ख) यदि हां, तो मंजूर की गयी मांगों का ब्यौरा क्या है और नामंजूर की गई मांगों को मंजूर करने में सरकार को क्या कठिनाइयां हुई हैं ?

रक्षा मंत्री (श्री आर. वेंकटरामन) :

(क) और (ख) सेना अथवा कोर के स्टोर-कीपिंग स्टाफ की अखिल भारतीय संघ की कल्ल महत्वपूर्ण मांगें ये हैं :—

(1) सेना आयुध कोर के स्टोरकीपिंग स्टाफ के पदान्ति के अवसर ;

(2) वेतनमानों में संशोधन के लिए विशेषज्ञ वर्गीकरण समिति की रिपोर्ट ; और

(3) आयुध अफसर सिविलियन (स्टोर) के ग्रेड में सीधी भर्ती समाप्त करने के लिए इस ग्रेड के पदों के भर्ती नियमों में संशोधन । इन मांगों पर विचार किया जा रहा है ।

Payment of two months salary out of gratuity to persons retired before 1st September, 1977

5374. SHRI R. L. BHATIA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Central Government Servants who retired before 1st September, 1977 were subjected to the payment of two month's salary out of their Gratuity in case of opting for family pension;

(b) whether it is a fact that such recovery of two months' salary was stopped in case of post—1st September, 1977 pensioners;

(c) whether this disparity has hit hard those pre-1st September, 1977 pensioners, who are still alive and they had also been deprived of the benefit of leave encashment;

(d) whether Government propose to consider the desirability of refunding the amount of two month's salary recovered from the pensioners who retired during the period from 1st January, 1973—the date from which last Pay Commission recommendations were implemented—to 31st August, 1977; and

(e) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) and (b). The death-cum-retirement Gratuity of Central Government employees who retired prior to 22nd September, 1977 was subject to a deduction of two months emoluments or Rs. 5,000, whichever was less, as contribution towards the grant of family pension. As a result of the decision taken on the recommendations of the National Council (J.C.M.), the deduction of two months